

(a) the average percentage of recovery of sugar from sugarcane in cooperative sugar factories of Maharashtra, Andhra Pradesh, Karnataka and Tamil Nadu in the year 1988-89; and

(b) whether there is any variation in percentage of recovery rate, if so, the rea-

sons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) Recovery of sugar percent cane during 1988-89 sugar year in respect of sugar mills in cooperative sector was as under:

<i>Sl. No.</i>	<i>State</i>	<i>Recovery %</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Maharashtra	11.06
2.	Andhra Pradesh	9.77
3.	Karnataka	10.63
4.	Tamil Nadu	10.20

(b) Sugar is an agro based industry and recovery vary in different zones depending upon various factors such as weather conditions, variety and quality of sugarcane, time of harvesting and crushing etc.

False SC/ST Certificates

8935. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of WELFARE be pleased to state:

(a) whether a number of cases of unlawful admissions in Medical or Engineering Colleges, etc. through false SC/ST certificates are pending in Maharashtra High Court;

(b) if so, the details of such cases;

(c) the number of such cases that occurred during the last two years, year-wise; and

(d) the steps Government propose to check such false cases?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.

(b) and (c). The details are given in the attached Statement.

(d) The Government of India have already issued detailed instructions to all the State Governments/UT Administrations requesting them to take deterrent action against the officials who issue false certificates deliberately or carelessly without proper verification. The State Governments/UT Administrations were also requested to take every effort to detect all cases of non-Scheduled Castes and non-Scheduled Tribes holding false SC/ST certificates, cancel the benefits that they are availing though not entitled to, impose severe penalties and to take appropriate legal action against them and against those who are/were responsible for the issue of such certificates. The State/UT Governments have been impressed upon the need to take strict and expeditious action

in this regard, and keep a strict vigil.

STATEMENT

List of cases pending in the High Court of Bombay in which Union of India was one of the respondent

1. Writ Petition No. 4810 of 1987
Malti M. Bhandari, Petitioner versus the Govt. of Maharashtra and the Union of India regarding caste verification of Petitioner belonging to Chamar community.
2. Writ Petition No. 4967 of 1988—
Gopal Akashar Barot, Petitioner versus the Govt. of Maharashtra and others regarding caste status of Petitioner.
3. Writ Petition NO. 1071 of 1987 in the High Court of Judicature at Bombay Aurangabad Bench, Aurangabad—Shri Prakash, Petitioner versus the State Government of Maharashtra and others regarding treating of Dhangar as Dhangar in Maharashtra.
4. Writ Petition No. 885 of 1987 in the High Court of Judicature at Bombay Nagpur Bench—Shri M.A. Mahatama versus the State Government of Maharashtra and other regarding issue of caste certificate to Dhangar in the name of Dhangar.
5. Writ Petition Np. 3709/88 in the High Court of Bombay by Shri

Sanjay Kumar Vinod Kantharia versus the Govt. of Maharashtra and others regarding caste claim of the Petitioner, a migrant from the State of Gujarat.

Raids on Firms Using BVOs in Cold Drinks

8936. SHRI D.M. PUTTE GOWDA:
SHRISARJUPRASADSAROJ:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Department of Prevention of Food Adulteration has conducted raids at the premises of soft drink manufacturers to detect the contents of BVO in soft drinks;

(b) if so, the facts and the details thereof; and

(c) the action taken thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). As per the information received from Delhi Administration, the Department of Prevention of Food Adulteration, Delhi Administration, Delhi had conducted raids on 17th April, 19th April at the premises of the manufacturers of Carbonated Waters to detect the use of B.V.O. Out of nine samples taken, three samples have been found containing B.V.O. by the Public Analyst. The details are given in the attached statement.

All the these cases where B.V.O. has been detected are under investigation.